

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 4th June, 2024, 12:00 Noon

CP (IB) No. 55/CB/2022

Coram: 1. Hon'ble Member (Judicial), Shri H. V. Subba Rao
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Rashmi Cement Ltd. -Vs- Bhilai Jaypee Cement Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

For Respondent (s)

ORDER

None appeared on either side. It has been observed that the CIRP admission order dated 05.09.2023 has been set aside by the Hon'ble NCLAT vide its order dated 10.05.2024 in Appeal No. 1187/2023 directing the Operational Creditor to explore the possibilities of other modes of recovery. In view of setting aside of the above admission order by the Hon'ble NCLAT nothing needs to be decided by this Adjudicating Authority in the above company petition and accordingly the above company petition stands **disposed of** with the above observations.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

H. V. Subba Rao
Member (Judicial)